

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS ETC.

The Minister of Industry (Shri D. Sanjivayya): I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6326/66].

(2) (i) A copy of the Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6327/66].

(3) A statement showing the names of the Secretaries to the Government of India who are holding Chairmanship of Public project. [Placed in Library. See No. LT-6328/66].

ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED ETC.

The Deputy Minister in the Ministry of Mines and Metals (Shri S. A.

Mehdi): On behalf of Shri S. K. Dey I beg to lay on the Table—

(i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-6330/66].

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):

On behalf of Shri Hathi, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 622 in Gazette of India dated the 30th April, 1966, under clause(5) of article 320 of the Constitution, together an explanatory note.

[Placed in Library. See No. LT-6335/66].

AUDIT REPORT ON THE ACCOUNTS OF THE CENTRAL SILK BOARD ETC.

The Deputy Minister in the Ministry of Commerce (Shri Quresh): I beg to lay on the Table—

(1) A copy of the Audit Report on the Accounts of the Central Silk Board for the year 1964-65. [Placed in Library. See No. LT-6331/66].

(2) A statement correcting some portions of the Report of the Khadi and Village Industries Commission for the year 1966-